

आयकर अपीलीय अधिकरण "बी" न्यायपीठ पुणेमें।
IN THE INCOME TAX APPELLATE TRIBUNAL "B"
BENCH, PUNE

BEFORE SHRI S.S.GODARA, JUDICIAL MEMBER
AND DR. DIPAK P. RIPOTE, ACCOUNTANT MEMBER

आयकरअपीलसं. / ITA No's.1621 to 1629/PUN/2019
निर्धारणवर्ष / Assessment Year : 2015-16

Pramod Janardan Shrotri, B-105, Vyankatesh Apartments, 370, Sadashiv Peth, Pune – 411030. PAN: ADLPS 7136 B	Vs	The ACIT, CPC(TDS).
Appellant/ Assessee		Respondent /Revenue

Assessee by	Shri Saurabh Bora – AR
Revenue by	Shri N.G.Jasnani – DR
Date of hearing	19/07/2022
Date of pronouncement	21/07/2022

आदेश/ ORDER

PER DR.DIPAK P.RIPOTE, AM:

These Nine(09) appeals filed by the Assessee are directed against the common order of Id.Commissioner of Income Tax(Appeals), Pune-10 for the A.Y. 2015-16, dated 07.08.2019, emanating out of order under section 200A of the Income Tax Act, 1961 [in short "the Act"].

2. These Nine(09) appeals came up for hearing on 19th July, 2022. At the time of hearing, Shri Saurabh Bora, AR appeared on behalf of the assessee. The Id.AR submitted that for all the impugned appeals under consideration i.e. ITA No.1621 to 1629/PUN/2019, the assessee has already been issued FORM-5 and settled dispute with

Income Tax Department by availing the benefits of Vivad se Visvas Scheme -2020 (VSV-20) from designated authority vide Acknowledgment No.633237361260522 dated 26.05.2022. The assessee requested to withdraw these appeals.

3. On the other hand the learned Departmental Representative (DR) submits that he has no objection, if all the Nine(09) appeals of the assessee are dismissed as withdrawn.

4. We have considered the contents of the withdrawal application dated 18.07.2022 filed by the assessee and the submissions of the Ld.DR for the Revenue. Considering the facts that the assessee has already filed application before the prescribed authority and settled the tax liability with the income-tax department under VSV-20 and have received FORM-5 vide Acknowledgement No.633237361260522 dated 26.05.2022 from designated authority, hence, the Nine(09) appeals of the assessee are dismissed as withdrawn.

5. In the result, Nine(09) appeals filed by the Assessee are stands dismissed as 'withdrawn'.

Order pronounced in the open Court on 21st July, 2022.

Sd/-
(S.S.GODARA)
JUDICIAL MEMBER

Sd/-
(DR. DIPAK P. RIPOTE)
ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated : 21st July, 2022/ SGR*

आदेशकीप्रतिलिपिअग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A), concerned.
4. The Pr. CIT, concerned.
5. विभागीयप्रतिनिधि, आयकर अपीलीय अधिकरण, "बी" बेंच,
पुणे / DR, ITAT, "B" Bench, Pune.
6. गार्डफ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// TRUE COPY //

Senior Private Secretary
आयकरअपीलीयअधिकरण, पुणे/ITAT, Pune.